

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).5388/2019

(Arising out of impugned final judgment and order dated 13-03-2019 in CRLA No. 2250/1988 passed by the High Court Of Judicature At Allahabad)

RAFAL & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.92532/2019-EXEMPTION FROM
FILING O.T.)

Date : 30-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr Suryodaya Prakash Tiwari, Adv.
Mr. Sanjay Kumar Dubey, AOR

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Mr. Nagendra Singh, Adv.
Mr. Ronak Karanpuria, Adv.
Dr. Sanjay Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appellants are directed to be released on
bail subject to the satisfaction of the concerned
trial Court.

(GEETA AHUJA)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER